

पुनाचा साहब को मिलना था, लेकिन मिला डा. साहब को, यह बड़ी अच्छी और खुशी की बात है। परन्तु मुझे डा. साहब से एक निवेदन करना है—जिस तरह से इस बजट में रेल भाड़ा नहीं बढ़ा है, उसी तरह से जब वह अगले वर्ष 1970-71 का बजट रखें, उसमें भी इसी प्रकार से दिखायें कि हमारे इस कार्यकाल में जो कि एक वर्ष का हमें मिला है सर्व साधारण जनता को रेल द्वारा सुविधा मिली है।

MR. DEPUTY SPEAKER : The hon. Member may resume his speech next time. We shall take up private Members' business now.

15.30 hrs.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS

Forty-Fourth Report

SHRI BHALJIBHAI PARMAR
(Dohad) : I beg to move :

"That this House do agree with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1969."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1969."

The motion was adopted.

15.30½ hrs.

RESOLUTION RE : FUNCTIONING
OF CENTRAL SERVICES—*contd.*

MR. DEPUTY-SPEAKER : We shall now take up further discussion of Shri Nambiar's resolution.

SHRI S. M. BANERJEE (Kanpur) : More time should be allotted to this Resolution. If you decide to extend the time at the last moment ; many Members will be excluded. Let the House decide now itself ; let us have two hours and twenty minutes. The other Resolution can come. The third Resolution cannot come up by any stretch of imagination.

MR. DEPUTY-SPEAKER : I do recognise the importance of that Resolution. But others also are equally important. We shall see as we proceed further. Shri Nambiar should conclude his speech in 15 minutes ; he has already taken eight minutes. The total time allotted for this is one hour and thirty minutes.

SHRI NAMBIAR (Tiruchirappalli) : Sir, I had moved this Resolution on 20 December, 1968 and to remind the hon. Members, I shall read it in full again :

"In view of the serious situation created by the policy of victimisation that is being pursued by the Central Government following the one-day token strike by the Central Government employees on 19 September, 1968, resulting in the removal from service, launching prosecution against, issue of suspension orders on and issue of orders effecting break in service of a very large number of Central Government employees, this House is of opinion that a serious threat has arisen to the smooth and efficient functioning of the Central services spread all over India in the prevailing atmosphere of tension and bitterness among the employees and recommends that all the above acts of victimisation be withdrawn forthwith and normalcy be restored."

When this question was discussed in the Committee on private Members' Bills and Resolutions, even then you were good enough to say that the Resolution could be given only some little time of 1½ hours or so because by the time it came up for discussion—two months from then—everybody would have been reinstated and there may not be much purpose in discussing it at all. Unfortunately that hope